

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 346 of 1995

Monday, this the 2nd day of September, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K. Krishna Prasad, S/o N. Kuttappan,  
Neelavallil House, Kandiyoor PO,  
Mavelikkara  
Temporary Status Mazdoor, Office of the  
Sub Divisional Engineer (Phones),  
Kolencherry.
2. K. Reghunathan, S/o Kuttappan,  
Neelavallil House, Kandiyoor PO,  
Mavelikkara  
Temporary Status Mazdoor, Office of the  
Junior Telecom Officer (Phones),  
Puthencruz. .. Applicants

By Advocate Mr. R Sreeraj for Mr. MR Rajendran Nair

Versus

1. The General Manager, Telecom,  
Ernakulam.
2. The Sub Divisional Officer,  
Telegraphs, Perumbavoor.
3. The Chief General Manager, Telecom,  
Kerala Circle, Trivandrum.
4. Union of India represented by  
Secretary to Government,  
Ministry of Communications, New Delhi. .. Respondents

By Advocate Mr. MHJ David J, ACGSC

The application having been heard on 2nd September 1996, the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek regularisation on the ground that they  
have put in the requisite length of service for regularisation  
and also on the ground that those with lesser service have been

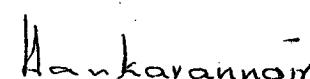
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regularised. Learned Counsel for applicants placed before us decisions of the Supreme Court to suggest that schemes should be evolved to ameliorate the plight of casual employees who live a good part of their life, in limbo region of uncertainty.

2. To ascertain the correctness or otherwise of the claim for regularisation, a fact adjudication will have to be made by fact finding authorities.
3. Standing Counsel for respondents submits that the Director General, Telecom (who is not a party in this application) may be moved by applicants for redressal of their grievances and that the said Director General will consider the representation of applicants and pass appropriate orders thereon within four months of the date of receipt of the same. We record the submission.
4. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 2nd September, 1996

  
P V VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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